

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2920

ANSWERED ON:27.08.2013

STORAGE OF FOODGRAINS .

Abdulrahman Shri ;Ajnala Dr. Rattan Singh;Anuragi Shri Ghansyam ;Baske Shri Pulin Bihar;Devappa Anna Shri Shetti Raju Alias;Haque Shri Sk. Saidul;Pandey Saroj;Rajendran Shri C.;Rao Shri Sambasiva Rayapati;Shekhar Shri Neeraj;Shukla Shri Balkrishna Khanderao Balu Shukla;Singh Shri Jagada Nand;Singh Shri Mahabali;Singh Shri Yashvir

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) whether reports of rotting/damage to foodgrains due to shortage of safe storage space/storage in open has been reported from some States and if so, the details thereof and the corrective steps taken in this regard indicating the foodgrains procured and damaged, storage space required and available during each of the last three years and the current year, Statewise;

(b) whether the Supreme Court has directed the Government to distribute the excess stocks under the Public Distribution System (PDS) in view of the reported damages and if so, the details thereof and the steps taken by the Government thereon; and

(c) whether the Government has made any assessment regarding the quantum of operational stock of foodgrains and godowns needed for implementation of the National Food Security Law and if so, the details and the outcome thereof and the action taken/proposed, including assistance solicited from private parties for creation of godowns?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(PROF. K.V. THOMAS)

(a): Some quantity of foodgrains may get damaged due to various reasons such as storage pest attack, leakages in roof, exposure to moisture in case of unscientific storage, floods or negligence on the part of persons concerned in taking precautionary measures etc. Region-wise details of foodgrains accrued as non-issuable /damaged in FCI during last three years and current year is at Annex-I. Steps taken by Government to avoid damage of foodgrains during storage is at Annex-II.

The storage capacity available with FCI and State agencies for Central Pool stocks during the last three years and the current year with the corresponding stock position is as under:

(Fig. in lakh tons)

As on	Storage capacity with FCI agencies	Storage capacity with state Pool	Storage capacity Total of Central	Grand Stock position
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31.03.11	316.10	291.32	607.42	441.84
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31.03.12	336.04	341.35	677.39	533.02
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31.03.13	377.35	354.28	731.63	596.75
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30.06.13	391.79	354.28	746.07	739.05
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State wise details of storage capacity for Central Pool Stocks for the last three years and current year are at Annx-III A, III B, III C & III D. State-wise procurement of rice, wheat and coarse grains for last three years and current year is at Annex-IV.

(b) The Hon'ble Supreme Court in its order dated 14th May, 2011 in Writ Petition (Civil) No. 196 of 2001 – PUCL Vs. Union of India and Others on Right to Food, directed the Union of India to reserve 5 million tons of foodgrains for distribution to the 150 poorest districts or the extremely poor or vulnerable sections of our society and requested the High Powered Committee headed by Justice D.P. Wadhwa (Retd.) to identify the poorest districts or poorer segments of the society.

In pursuance of the above directions of the Hon'ble Supreme Court and on the recommendations of Wadhwa Committee, this Department allocated 23.69 lakh tons and 21.21 lakh tons during 2011-12 and 2012-13 respectively for the additional Anthodia Anna Yojna (AAJ) and Below Poverty Line (BPL) families in 27 States.

(c) The total allocation of wheat and rice under the National Food Security Bill (NFSB) is likely to be 612 lakh tons for which storage

capacity is required. The total covered storage capacity for foodgrains available with FCI both owned and hired was 355.19 lakh tons (owned 129.96 lakh tons & Hired 225.23 lakh tons) as on 30.6.2013. For creation of additional storage capacity in the country, Government has formulated a scheme called Private Entrepreneurs Guarantee (PEG) scheme for guaranteed hiring by FCI. In the year 2013-14, against target of 60 lakh tons capacity creation under PEG Scheme, 3.36 lakh tons has been completed upto July, 2013. FCI's owned storage capacity created under Plan Scheme is to be increased by 73,260 tons (53,260 tons in North-East areas and 20,000 tons in areas other than NE) during the year 2013-14. Under Plan Scheme, the Budget allocation by this Ministry for construction of godowns in the year 2013-14 is Rs.45 crores (Rs.42 crore for NE and Rs.3 crore for areas other than NE)

No financial support for construction of godowns under PEG scheme is provided by the Government. The construction cost is borne by investors and Government will pay guaranteed hiring charges for this storage capacity i.e. for 10 years in case of private investors and 9 years in case of CWC, SWC and other State agencies.